

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION No.3997
TO BE ANSWERED ON 04.01.2019

Destruction of Wildlife Habitats

3997. SHRI B V NAIK

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state

- (a) whether wildlife habitats are being destroyed due to mining activities in the country;
- (b) if so, the details thereof along with the existing laws to compensate the loss of forests and wild animal habitats as a result thereof;
- (c) whether the mining companies are not complying with the laws framed for the purpose; and;
- (d) if so the details thereof and the action taken by the Government against the erring companies, company-wise ?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(DR. MAHESH SHARMA)

- (a) & (b) As per the Hon'ble Supreme Court Order dated 04.08.2006 in Writ Petition (Civil)-202/1995 mining is prohibited inside the Protected Areas and also safety zone of 1 K.M. from the boundary of protected areas.
- (c) & (d) The State Governments are empowered under Section 23C of the Mines and Minerals (Development and Regulation) Act, 1957 [MMDR Act, 1957] to make Rules for prevention of illegal mining, transportation and storage of minerals. The Ministry of Environment, Forest and Climate Change has notified the Environment Impact Assessment (EIA) Notification, 2006 as amended from time to time, under the Environment (Protection) Act, 1986 which deals with the process to grant Environmental Clearance.
